

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.569/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M

Name of the Company	Bureau Veritas (I) Pvt.Ltd. -Versus- IOT Utkal Energy Services Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1/ Mr D.N Sharma, Advocate
 2/ Mr Sidhartha Sharma, Advocate
 3/ Ms Namrata Bazu, Advocate

} Operational Creditor

P 3/11/17

ORDER

Ld. Counsel for the operational creditor are present. No one is present from the corporate debtor's side.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 (IBC) and filed an affidavit stating that in compliance of Section 9(3)(c) of IBC he approached the bank, BNP Paribas Bank Ltd. but bank authority has not issued certificate in compliance of the said provision.

Let notice be issued on the BNP Paribas Bank Ltd., Mumbai Branch where the account is maintained by the operational creditor.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for

making effective service on the corporate debtor. Petitioner is directed to file affidavit of service within 7 days from today.

List on 24/11/2017 for admission.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

 *sd*

(Jinan K.R.)
Member (J)

 *sd*

(Vijai Pratap Singh)
Member (J)